227 Papers Laid

MR. SPEAKER: All these members write to me. Only one is allowed. It does not mean that you write and therefore it must come. Please sit down.

SHRI JYOTIRMOY BOSU: Only I want to ask whether the Commerce Minister will make a statement on the crashing of jute prices.

MR. SPEAKER: Not unless I allow it.

PROF. MADHU DANDAVATE (Rajapur): I had drawn your attention to your own observation made in this House sometime back when the late Dr. B. R. Ambedkar's statue was disfigured and you had passed strictures on the behaviour of the demonstrators. I want to bring to your notice and the notice of the House that on 6th November, 1974....

MR. SPEAKER: I have not given him permission. He cannot come in between other items.

Every minute you, some other members come out with your observation 'What is your opinion?', 'What is your judgment?', 'Why are you not passing strictures?'. After all, there should be some limit when you are dealing with the Chair. When I do not give permission to raise a matter, you just get up and say what you please.

Next-The Secretary-General to report a message from Rajya Sabha. 12.17 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Raiva Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Municipal Corporation (Amendment) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 11th November, 1974."

DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Delhi Municipal Corporation (Amendment) Bill, 1974, as passed by Rajya Sabha.

12.18 hrs.

DELHI SALES TAX BILL

APPOINTMENT OF MEMBERS TO SELECT COMMITTEE

SHRI S. M SIDDAYA (Chamarajanagar): I move:

That this House do appoint Sarvashri C. Subramaniam, Satpal Kapur, Sudhakar Pandey and Dalip Singh to the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on the sale of goods in the Union Territory of Delhi in the vacancles caused by the resignations of Sarvashri Y. B. Chavan, K. R

Ganesh, Vishwanath Pratap Singh and Buta Singh".

MR. SPEAKER: The question is:

"That this House do appoint Sarvashri C. Subramaniam. Satnal Kapur. Sudhakar Pandey and Dalip Singh to the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on the sale of goods the Union Territory of Delhi in the vacancies caused by the resignation of Sarva-Shri Y. B. Chavan, K. R. Ganesh. Vishwanath Pratap Singh and Buta Singh".

The motion was adopted.

12.19 hrs

TAXATION LAWS (AMENDMENT)
BILL

APPOINTMENT OF MEMBERS TO SELECT COMMITTEE

SHRI N. K. P. SALVE (Betul): I move:

"That this House do appoint Shri Chintamani Panigrahi to the Select Committee on the Bill further to amend the Incometax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 in the vacancy caused by the resignation of Shri K. R. Ganesh"

MR. SPEAKER: The question is:

"That this House do appoint Shri Chintamani Panigrahi to the Select Committee on the Bill further to amend the Incometax Act, 1961, the Weath-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 in the vacancy caused by the resignation of Shri K. R. Ganesh".

The motion was adopted.

12, 20 hrs.

MATTER UNDER RULE 377

DELAY IN IMPLEMENTATION OF THE AWARD RE: REINSTATEMENT OF EM-PLOYEES OF HINDUSTAN ANTIBIOTICS LTD.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Under Rule 377 the Rules of Procedure and Conduct of Business in the Lok Sabha, I wish to raise the following matter of urgent public importance: the abnormal delay in the implementation of the award given by the Union Labour Minister and accepted by the then Union Minister of Petroleum and Chemicals. Shri D. K. Barooah, in regard to the demand for the reinstatement of the victimised employees of the antibiotics project in Rishikesh raised by the Antibiotics Karmachari Union of the AITUC and the threatened strike demanding implementation of the same.

The Rishikesh Antibiotics project, an IDPL unit, is an important public sector undertaking manufacturing life-saving drugs. 1 shall request the Minister to make a statement as to what steps have been taken to implement the recommendations and thus avert the strike.

MR. SPEAKER: Will the hon.

Minister make a statement?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): I shall make a statement.